

(1871) 08 CAL CK 0001

Calcutta High Court

Case No: None

Robert and Charriol

APPELLANT

Vs

C.G.M. Shircore

RESPONDENT

Date of Decision: Aug. 17, 1871

Judgement

Phear, J.

(After taking time to consider), said, the document was not a bond within the terms of the Stamp Act, and therefore only required a stamp of eight annas.